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Title: Regarding need to restore Vacancy Based Roster in place of Post Based Roster for filling up vacancies of SC/STs – Laid.

SHRI MALYALA RAJIAH (SIDDIPET) : I am thankful to the Government for starting the process of reviewing the Government orders detrimental to the interest of the SC/ST employees and against the constitutional safeguards to the community.

Considering the controversial and detrimental provisions of the Government Order OM No. 36012/12/96 Estt.(Res) dated 02.07.1997 (Post Based Roster), I strongly feel that the earlier Vacancy Based Roster System should be restored in lieu of the Post Based Rosters. The Post Based Roster System is putting SC/ST people in the more disadvantageous stage and curtailing the proportionate share of SC/ST as and when the vacancies in recruitment and promotions are announced. The Ministry of Social Justice & Empowerment has prepared a draft Bill on the subject called "Scheduled Castes and Scheduled Tribes (Reservation of Appointment of posts and or seats in Educational institutions) Bill, 1996. However, the Bill is yet to see the light of day. There is a serious need and urgency to get this law made and to strictly enforce reservation in Government Services, Public Sector Undertakings, Banks, Universities, Private Sector and other Educational Institutions of Central Government.

I, therefore, earnestly request the Government to modify the Post Based Roster instructions and restore the Vacancy Based Roster System.